

श्री बबू खिमड़े : विजय राज सिधिया ।

MR. SPEAKER: I would request all of them to sit down. Let us calmly discuss the issue. Now that leave is granted, the motion may be moved.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं नियम संख्या 226 के अन्तर्गत प्रस्ताव करता हूँ कि यह सदन निश्चय करता है कि श्री कंवर लाल गुप्ता ने एस० टी० सी० के चेयरमैन के विरुद्ध विशेषाधिकार उल्लंघन का जो मामला उठाया है उसे जांच के लिये विशेषाधिकार समिति को भेजा जाय और समिति को यह निर्देश दिया जाय कि वह अपना प्रतिवेदन आगामी सत्र के प्रथम दिन तक प्रस्तुत करे ।

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH):
We are not opposing it.

MR. SPEAKER: Since the Govern-
ment have accepted it, there is no
necessity for any debate at this stage.
Whatever discussion is necessary can
take place in the Privileges Committee.
We will now refer it to the Privileges
Committee. I will now put to the
motion of Shri Vajpayee to the vote of
the House. The question is:

"This House resolves that the
question of breach of privilege
raised by Shri Kanwar Lal Gupta
against the Chairman, State Trad-
ing Corporation, be referred to
the Committee of Privileges for
investigation with instructions to
report by the first day of the next
session to the House."

The motion was adopted.

12.38 hrs.

PAPERS LAID ON THE TABLE
EXPORT OF COIR YARN (INSPEC-
TION) AMENDMENT RULES

THE MINISTER OF COMMERCE
(SHRI DINESH SINGH): I beg to lay

on the Table a copy of the Export of
Coir Yarn (Inspection) Amendment
Rules, 1968, published in Notification
No. S.O. 1003 in Gazette of India dated
the 18th March, 1968 under sub-section
(3) of section 17 of the Export (Qual-
ity Control and Inspection) Act, 1963.
[Placed in Library. See No. LT-726/
68]

AUDIT REPORT AND APPROPRIA-
TION ACCOUNTS

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. C.
PANT): I beg to lay on the Table:—

- (1) A copy of the Audit Report
(Civil), 1968, under article
151(1) of the Constitution.
- (2) A copy of the Appropriation
Accounts (Civil), 1966-67.

[Placed in Library. See No. LT-
727/68]

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

TWENTY-SIXTH REPORT

SHRI KHADILKAR (Khed): Sir, I
beg to present the Twenty-sixth Re-
port of the Committee on Private
Members' Bills and Resolutions.

ESTIMATES COMMITTEE

FORTY-FIRST REPORT

SHRI S. KANDAPPAN (Mettur):
Sir, I beg to present the Forty-first
Report of the Estimates Committee on
the Ministry of Food, Agriculture,
Community Development and Coope-
ration (Department of Agriculture)—
Central Institute of Fisheries Opera-
tives, Ernakulam.

CONSTITUTION (AMENDMENT)
BILL

SHRI KHADILKAR (Khed): I beg
to move the following:

"That this House recommends to
Rajya Sabha that Rajya Sabha do

appoint three members of Rajya Sabha to the Joint Committee on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, in the vacancies caused by the retirement of Sarvashri Ram Niwas Mirdha, J. Sivashanmugam Pillai and Triloki Singh from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to the Joint Committee on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, in the vacancies caused by the retirement of Sarvashri Ram Niwas Mirdha, J. Sivashanmugam Pillai and Triloki Singh from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.40 hrs.

DEMANDS FOR GRANTS, 1968-69
—contd.

MINISTRY OF EDUCATION—contd.

MR. SPEAKER: We have got still about four hours. I would suggest that the Minister may reply at 5 p.m. Now Smt. Tara Sapre may continue her speech. Will the hon. Member kindly finish as quickly as possible as she has already taken 8 minutes?

SHRIMATI TARA SAPRE (Bombay-North-East): Mr. Speaker, Sir...

SHRI S. M. BANERJEE rose.

SHRI NATH PAI (Rajapur): Hers is a maiden speech, let it not be interrupted.

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, Sir, I have a cut Motion cut motion No. 189. Yesterday I was not present here and so I could not

move it. Therefore, I should be allowed to move my cut motion 189.

MR. SPEAKER: Yes.

SHRI S. M. BANERJEE: I beg to move:—

"That the demand under the head Education be reduced by Rs. 100."

[Failure to improve the lot of the teachers in the country. (189)]

MR. SPEAKER: Now his cut motion is also before the House.

SHRIMATI TARA SAPRE: Now, coming to the question of text-books I would like to point out the state of affairs in my State which is not quite satisfactory. Many of the text books are hardly ready in time, at the time of the opening of the schools. The quality of paper and printing is poor. Sir, if we want to build up reading habits in children, we must see that the text-books are gracefully sized, boldly and clearly and neatly printed and elegant and attractive jackets are provided. To achieve our objectives in this regard, we should have an autonomous body in each State which works in collaboration with NCERT.

At the university stage gigantic efforts must be made to develop text books in all the modern Indian languages. Substantial help from the Centre should be given for good translations of technical books in the modern Indian languages. Let there not be any discrimination in the protection given to modern Indian languages. All efforts should be made to build up text book libraries in all educational institutions so that every student has reasonable access to books.

I would like to mention about the budget inadequacies. We are creating small States in the Ministries. The same can be said of the CSIR for which we have allotted Rs. 46 crores. The recruitment of research scholars has been criticised vehemently in this House. The real research scholar is always starved of funds because he is